

**Indicating of Maharashtra Chief Minister by Bombay High Court in collecting Funds for Trusts**

1605. PROF. MADHU DANDAVATE:  
SHRIMATI PRAMILA DAN-  
DAVATE:  
SHRIMATI KISHORI  
SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken note of the Judgement of the Bombay High Court indicting the former Chief Minister of Maharashtra for collecting funds for the Trust created by him by sellings ad hoc quota of cement;

(b) if so, the number of Trusts referred to in the judgement;

(c) the amount collected by each Trust;

(d) whether the High Court has ordered freezing of these Trusts; and

(e) the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (e). Necessary information is being collected from the Government of Maharashtra, and will be laid on the Table of the House.

**एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम में संशोधन**

1606. श्रीमती ऊषा प्रकाश चौधरी :  
क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम में संशोधन करने का है ;

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ; और

(ग) प्रस्तावित संशोधन कब तक किए जाने की सम्भावना है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री ए० ए० रहीम) :  
से (ग) : सामाजिक-आर्थिक उद्देश्यों को समग्र रूप से प्राप्त करने की दृष्टि से, एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम के कुछ उपबन्धों के संशोधन सरकार के सक्रिय विचाराधीन हैं। निर्णय कर लिये जाने पर यथाशीघ्र आवश्यक विधायी कार्यवाही को जायेगी।

**Representation regarding Refund of Licence Fee already paid in Respect of 1, 2 Band Radio Set**

1607. SHRI R. K. MHALGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Post Master General (Wireless), Maharashtra Circle, Bombay has received a representation dated 12-4-1981 and subsequent reminder dated 12-7-1981 from the Nagpur Radio Licence holders regarding the refund of licence fee already paid in respect of 1,2 band radio set; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):  
(a) Yes, Sir. one representation from Shri S. D. Dahale of Nagpur was received.

(b) The Postmaster-General informed the representationist on 20-8-1981 that no refund of licence fee already paid was permissible under the rules on the subject.